

**NOTIFICATION**

Jammu, the 26<sup>th</sup> December, 2019

SO 47 .-Whereas, on 28-06-2019, SHO P/S Chadoora received an information through reliable sources to the effect that one Bashir Ahmad Khan S/O Abdul Ahad Khan R/O Gund-Checkpora had voluntarily given shelter to terrorists of banned JeM outfit and the terrorists were looking for an opportunity to commit serious/grave terrorist act; and

2. Whereas, a Cordon and Search Operation (CASO) was launched by police and army personnel of 50 RR Camp Chattergam. The hiding terrorists were asked to lay down their arms/ammunition, however, the terrorists with an intention to kill, fired upon the security forces and in self defense, the security forces retaliated. In the ensuing gunfight, one unidentified terrorist got killed and one managed to escape from the spot. Arms/ammunition viz AK 56 Rifle = 01 No. , AK 56 Magazine = 03 No's, Live rounds of AK rifle = 56 No's , Hand Grenade = 01 No., M4 Rifle Magazine = 01 No. and Pouch = 01 No. were recovered from the encounter site; and

3. Whereas, a case FIR No. 112/2019 U/S 307-RPC, 7/27 A Act, 18, 19, 20 Unlawful Activities (Prevention) Act was registered in P/S Chadoora and investigation was taken up ; and

4. Whereas, during the course of investigation, the dead body of the terrorist was identified as of a foreign terrorist namely Abu Zarar @ Hanzullah Baloch. Investigation conducted revealed that the deceased terrorist was hiding in the house of Bashir Ahmad Khan S/O Abdul Ahad Khan R/O Gund Checkpora Kralpora, who alongwith his two sons namely Muzaffar Ahmad and Mudasir Ahmad Khan were working as OGW's of the JeM terror outfit and were voluntarily providing shelter and other facilities to the terrorists. Accordingly Mudasir Ahmad Khan and Muzaffar Ahmad Khan both sons of Bashir Ahmad Khan (both residents of Gund Checkpora Kralpora) were called for questioning. During questioning they disclosed that they were working as OGW's of JeM outfit. They also disclosed that some days back one Manzoor Ahmad Bhat @ Man Khan @ Man Mistery R/O Wanpora, Timchipora, Pulwama brought two terrorists in his private vehicle

(Alto-800) bearing registration No. JK01AF-4109 to their house, where they stayed for the night. They disclosed further that they have purchased a motorcycle without registration No. from one Muneer Ahmad Najar S/O Abdul Ahad Najar R/O Checkpora Kralpora @ Rs 30,000/- for carrying terrorist activities. Accused Muzaffar also disclosed that he received arms/ammunition from terrorists, which he had concealed in his house. Accordingly necessary memos to this effect were prepared and subsequent to the disclosure of accused Muzaffar Ahmad Khan arms/Ammunition viz, Grenade =01 No., AK 47 Rounds = 23 No's, Posters of JeM outfit= 10 No's and other articles were recovered from his house. During further investigation vehicle (Alto-800) bearing registration No. JK01AF-4109 was recovered/seized on the instance of accused Muzaffar Ahmad Khan and Motorcycle was also recovered on the instance of accused Mudasir Ahmad Khan and recovery and seizure memos were prepared and provision of section 25 of UAP Act were followed; and

5. Whereas, on the basis of statement of witnesses, seizure memos and other evidence, the I.O has established a prima-facie case against accused 1. Muzaffar Ahmad Khan S/O Bashir Ahmad Khan R/O Gund-Checkpora Kralpora, 2. Mudasir Ahmad Khan S/O Bashir Ahmad Khan R/O Gund-Checkpora Kralpora, 3. Manzoor Ahmad Bhat S/O Gh. Mohammad Bhat R/O Wanpora, Timchipora, Pulwama, for the commission of offences punishable U/S 18, 19, 23, 38 of Unlawful Activities (Prevention) Act, 1967 and against accused 4. Bashir Ahmad Khan S/O Ab. Ahad Khan R/O Gund Checkpora, Kralpora for the commission of offences punishable under section 18,19,38 of ULA(P) 1967 and U/S 307 RPC, 7/27 A. Act, 16,20, 23 ULAP Act against deceased terrorist namely Abu Zarar @ Hanzullah Baloch and the escaped unidentified terrorist and investigation of the case has been closed as proved against them; and

6 Whereas, the Authority appointed by the Government of Union Territory of Jammu & Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Union Territory of Jammu & Kashmir is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Union Territory of Jammu & Kashmir hereby accords sanction for launching prosecution against the accused persons namely; 1. Muzaffar Ahmad Khan S/O Bashir Ahmad Khan R/O Gund-Checkpora Kralpora, 2. Mudasir Ahmad Khan S/O Bashir Ahmad Khan R/O Gund-Checkpora Kralpora, 3. Manzoor Ahmad Bhat S/O Gh. Mohammad Bhat R/O Wanpora, Timchipora, Pulwama, for the commission of offences punishable U/S 18, 19, 23, 38 of Unlawful Activities (Prevention) Act, 1967 and against accused 4. Bashir Ahmad Khan S/O Ab. Ahad Khan R/O Gund Checkpora, Kralpora for the commission of offences punishable under section 18, 19, 38 of ULA(P) 1967 in case FIR No. 112/2019 of Police Station Chadoora.

By order of the Government of Jammu & Kashmir.

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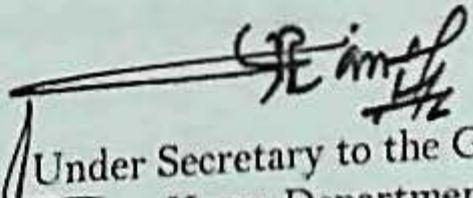
Principal Secretary to the Government  
Home Department

No. Home/Pros/197/2019

Dated: 26.12.2019

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc/113/S/2019/67581-83 dated 20.11.2019 from PHQ. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department